

ITEM NO.9

COURT NO.5

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 19018/2022
(Arising out of impugned final judgment and order dated 10-10-2022
in CRN No. 3324/2022 passed by the High Court Of Punjab & Haryana
at Chandigarh)

GURDEV SINGH

Petitioner(s)

VERSUS

HARVINDER SINGH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.160236/2022-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

Date : 09-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Arun Kumar Goyat, Adv.
Mr. Subhasish Bhowmick, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

The application preferred by the petitioner to reject the
plaint under Order 7 Rule 11 of the Code of Civil Procedure,
1908 (CPC) has been dismissed by the Trial Court which has
been confirmed by the High Court. It is the case on behalf of
the petitioner that the plaintiff is not entitled to any
relief in the suit. The aforesaid cannot be a ground to reject
the plaint at the threshold in exercise of powers under Order
7, Rule 11 of the CPC. The learned Trial court has rightly
rejected the application under Order 7, Rule 11 of the CPC,
which is rightly not interfered with by the High Court. We
are in complete agreement with the view taken by the High
Court. The Special Leave Petition stands dismissed.

Pending application(s), if any, shall stand disposed of.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR

